



**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No.412/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company	Techno Fac Contracts (P) Ltd-Vs-Yatri Vihar Hospitality (P) Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Victoria Datta Adv	}	Operational Creditor 12/02/2018.	 
2.	Anurita Holden Adv			

ORDER

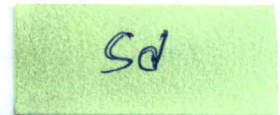
Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

By letter dated 18/01/2018 Insolvency and Bankruptcy Board of India has proposed name of Insolvency Professional Shri Bipul Rastogi, Regn. No. IBBI/IPA-001/IP-P00561/2017-2018/11037, Email bipulrastogi@gmail.com, Telephone No. 93421 01283 to act as Interim Resolution Professional. Therefore, I hereby appoint **Shri Bipul Rastogi, Regn. No. IBBI/IPA-001/IP-P00561/2017-2018/11037, Email bipulrastogi@gmail.com, Telephone No. 93421 01283** as Interim Resolution Professional. He is directed to submit **Form 2** within 2 days of receipt of this order and the same be intimated to him through e-mail as well as over phone. Interim Resolution Professional is directed to file Progress Report on 01/03/2018.

Ld. Counsel for the operational creditor is directed to serve a copy of this order to the Interim Resolution Professional (IRP) and file affidavit of service within 7 days.

Urgent certified copy of the order be issued to the operational creditor, if applied for, upon compliance of all requisite formalities.

List it on 01/03/2018 for further order.



(Jinan K.R.)
Member (J)